

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
(DELHI BENCH 'H' NEW DELHI)
BEFORE SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SH. YOGESH KUMAR U.S., JUDICIAL MEMBER**

**ITA No. 5300/Del/2024
(Assessment Year 2015-16)**

Smt. Vijay Laxmi 954-E, 100 Ft Road, Baburpur Extension, Shahdara, Delhi-110032 PAN: AAPPL6715N	Vs.	Income Tax Officer Ward-59(8), Delhi
Appellant		Respondent

Assessee by	None
Revenue by	Sh. Amit Kumar Singh, Sr. DR
Date of Hearing	04/08/2025
Date of Pronouncement	08/08/2025

ORDER

PER YOGESH KUMAR, U.S. JM:

The present appeal is filed by the Assessee against the order of Ld. Commissioner of Income Tax (Appeals/ National Faceless Appeal Centre ('Ld. CIT (A)/NFAC' for short), New Delhi dated 10/10/2024 for the Assessment Year 2015-16.

2. The Ld. Department's Representative submitted that, Assessee has opted to avail benefits of 'Vivad se Vishwas Scheme, 2024' ('VSVS'), therefore, the present Appeal has rendered in-fructuous, thus sought for dismissal of the Appeal.

3. Recoding the submission made by the Ld. Department's Representative, we dismiss the Appeal of the Assessee with a liberty to get the Appeal restored in case of application under 'VSVS'-2024 fails for any reason.

4. In the result, appeal is filed by the Assessee is dismissed as withdrawn.

Order pronounced in the open court on 08th August, 2025

Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Date:- 08.08.2025

R. N, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI